

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. Nos.4-5 in Civil Appeal No.2606 of 1998@@
CC

M/S.S.A.I.L.

Appellant (s)

VERSUS

SALES TAX OFFICER,ROURKELA & ORS

Respondent (s)

(For Directions and office report)
(With appln.(s) for directions)

Date : 22/03/2002 This Appeal was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S.N. PHUKAN
HON'BLE MR. JUSTICE SHIVARAJ V. PATIL

For Appellant (s) Mr. H.N. Salve,SG.
Mr. Vijay Hansaria,Adv.
M/s Jain Hansaria & Co.,Adv.

For Respondent (s) Mr. Janaranjan Das,Adv.

Mr. C.S. Vaidyanathan,Sr.Adv.
Mr. Bibek Mohanti,Adv.
Mr. Jatinder Kumar Bhatia,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I..T.....T.....T.....T.....T.....T.....T.....T.....J
The interlocutory applications are dismissed.

(T.I. Rajput)
Court Master

(Shelly Sengupta)
Court Master

(Signed order is placed on the file)

I.A. Nos.4-5@@
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in
Civil Appeal No. 2606 of 1998@@
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M/s. S.A.I.L. ...Appellant (s)

Versus~

Sales Tax Officer, Rourkela & Ors.Respondent (s)

O R D E R@@
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.SP2

On the application of learned counsel for the applicants, the interlocutory applications are dismissed as withdrawn with liberty to the applicants to take appropriate proceedings.

.SP1

.....CJI.@@
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.....J.@@
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(S.N. Phukan)@@
AAAAAAAAAAAAA

.....J.@@
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(Shivaraj V. Patil)@@
AAAAAAAAAAAAA

New Delhi,
March 22, 2002.